

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FOMRA SALES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FOMRA SALES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/09/1996
3.	Authority under which corporate debtor is incorporated / registered	ROC- Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52599TN1996PTC036619
5.	Address of the registered office and principal office (if any) of corporate debtor	NO.126, MINT STREET,SOWCAR PET, MADRAS 600 079 TAMILNADU
6.	Insolvency commencement date in respect of corporate debtor	27/04/2021
7.	Estimated date of closure of insolvency resolution process	24/10/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B. SATHRUKKANAN IBBI/IPA-001/IP-P00301/2017-18/10545
9.	Address and e-mail of the interim resolution professional, as registered with the Board	9A/1 RAMRAJ MANSION, FIRST FLOOR, N.R.G. STREET, K.K.PUDUR POST, COIMBATORE-641038. TAMIL NADU E-MAIL: prathyumnann2002@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9A/1 RAMRAJ MANSION, FIRST FLOOR, N.R.G. STREET, K.K.PUDUR POST, COIMBATORE-641038. TAMIL NADU E-MAIL: prathyumnann2002@gmail.com
11.	Last date for submission of claims	11/05/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the Chennai Bench of National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Fomra Sales Private Limited on 27/04/2021.

The creditors of Fomra Sales Private Limited, are hereby called upon to submit their claims with proof on or before 11/05/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,(NOT APPLICABLE) as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NOT APPLICABLE] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional


: B. SATHRUKKANAN
INTERIM RESOLUTION PROFESSIONAL
For FOMRA SALES PRIVATE LIMITED
Regn. No.IBBI/IPA-001/IP-P00301/2017-18/10545

Date and Place :29/4/2021 Coimbatore-38

B.SATHRUKKANAN M.Com. ACS, DISA. FCA
INSOLVENCY PROFESSIONAL
INSOLVENCY & BANKRUPTCY BOARD OF INDIA
REG No.IBBI/IPA-001/IP-P00301/2017-18/10545
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